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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


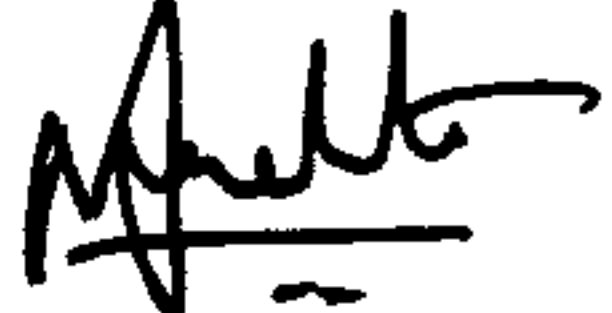
**Co. Appeal No. 135/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2018**

Name of the Company: Rahulkumar Ranjit Parmar  
(Honest Health and Research Pvt Ltd)  
V/s.  
ROC, Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Haresh R. Kapuriya	PCS		
2.	Nachiket D. Mehta	Adv		

**ORDER**


PCS Mr. Haresh Kapuriya is present for the Appellant. None for the ROC.  
Advocate Mr. Nachiket D. Mehta is present for the Income Tax Department


The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The Learned Lawyer appearing on behalf of the Income Tax Department requested some time to file representation / objection, if any.

List the matter on 29.08.2018

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 19th day of July, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**